

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.343/AT/2023**

Subject : Petition under Section 63 of Electricity Act, 2003 seeking adoption of Transmission Charges with respect to the Transmission System being established by Bhadla III Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited).

Petitioner : Bhadla III Transmission Limited (BIITL)

Respondents : Central Transmission Utility of India Limited and 14 Ors.

**Petition No.344/TL/2023**

Subject : Application under Section 14 & 15 of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 with respect to Grant of Transmission License to Bhadla III Transmission Limited.

Petitioner : Bhadla III Transmission Limited (BIITL)

Respondents : Central Transmission Utility of India Limited and 14 Ors.

Date of Hearing : **6.12.2023**

Coram : Shri Jishnu Barua, Chairperson  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member

Parties Present : Shri Mani Kumar, BIITL  
Shri Venkatesh Karri, BIITL  
Ms. Priyadarshini, Advocate, PFCCL  
Shri Yatin Sharma, PFCCL  
Shri Deepak Kumar, PFCCL  
Shri Dheeraj Kumar, PFCCL  
Shri Venakatesh, CTUIL  
Shri Ranjeet S. Rajput, CTUIL  
Shri Akshyvat Kislay, CTUIL

**Record of Proceedings**

The representative of the Petitioner submitted that the present Petitions have been filed for the adoption of the transmission charges in respect of the "Transmission System for evacuation of power from REZ in Rajasthan (20 GW) under Phase-III Part B1" ('the Project') as discovered pursuant to the tariff based competitive bidding process and for the grant of a transmission licence for the implementation of the Project. The representative of the Petitioner further submitted that the Petitioner has also complied with the requirements, including publication of Notice(s) under the Transmission Licence Regulations and CTUIL has submitted its recommendations for

the grant of a transmission licence to the Petitioner under Section 15(4) of the Electricity Act, 2003. He added that there has been a change in the name of the Petitioner company from Bhadla-III Transmission Limited to Powergrid Bhadla III Transmission Limited and the Petitioner has also filed a certificate of incorporation pursuant to the Change of Name dated 20.11.2023, as issued by the Registrar of Companies, Delhi along with its affidavit dated 22.11.2023. The representative of the Petitioner submitted that the Petitioner has already impleaded the Northern Region beneficiaries as party to the present Petitions.

2. The representative of CTUIL confirmed that CTUIL has already issued its recommendations for the grant of a transmission licence to the Petitioner company.

3. In response to the specific query of the Commission with regard to the approval of the Central Government for the Project under Electricity (Transmission System Planning, Development and Recovery of Inter-state Transmission Charges) Rules, 2021, the representative of CTUIL submitted that in the present case, the Project has been notified by the Ministry of Power, Govt. of India itself - for awarding under TBCB route - vide Notification dated 3.12.2021.

4. After hearing the representative of the Petitioner and CTUIL, the Commission ordered as under:

(a) Admit and issue notice to the Respondents.

(b) The Respondents to file their reply, if any, within a week with a copy to the Petitioner, who may file its rejoinder within a week thereafter.

(c) The Petitioner to submit on an affidavit within a week a copy of Form II posted on its website along with the date of the posting (required as per Regulation 7 of the Transmission Licence Regulations, read with the order dated 22.1.2022 in Petition No. 1/SM/2022.

(d) The CTUIL to submit the following information on an affidavit within a week:

(i) As per the Electricity (Transmission System Planning, Development and Recovery of Inter-state Transmission Charges) Rules, 2021 notified by the Ministry of Power on 1.10.2021, NCT is required to recommend the scheme for approval of the Central Government, Ministry of Power which shall approve the scheme. Submit a copy of the approval of the Central Government as required under the above Rules; and

(ii) Status of the generators who have been granted connectivity at Bhadla-3 PS.

5. Subject to the above, the Commission reserved the matter for order.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Joint Chief (Law)**

